

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

WRIT PETN. NO. 1580 OF 2020

Smt. Seema Wd/o Vijayrao Jawanjal

-Vs.-

State of Maha. Deptt. of Agricultural, Animal Husbandry, Dairy Development
and Fisheries, Mumbai and others

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders.

Mr. H.A. Deshpande, counsel for the petitioner.
Mrs.Mrunal Naik, AGP for the respondent No.1.

CORAM : MANISH PITALE, J.

DATE : 27.04.2020

Hearing was conducted through video conferencing. The audio and video quality was found to be appropriate and the counsel who could not get a clear link appeared in the Court.

2. Heard learned counsel for the petitioner.

3. Taking into consideration the Government Resolutions dated 31/10/2007 and 04/04/2015 whereby the age of retirement was increased to 60 and 62 respectively, as also in view of the judgment and order dated 29/08/2016 passed by Division Bench of this Court in *Writ Petition No.1008 of 2016 (Narendra Dadarao Raut v The State of Maharashtra and others)*, this Court is of the opinion that a strong *prima facie* case is made out on behalf of the petitioner.

4. In view of the above, list this writ petition for further consideration in the **4th Week of June, 2020**.
5. In the meanwhile, there shall be interim relief in terms of prayer clause (III).

JUDGE